

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 25 October, 1976.

NOTIFICATION
(INCOME-TAX)

CORRIGENDUM

NO. 153 (F.No.191/24/76-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following amendment against Sl.No.18-A under column-1 of its Notification No.679(F.No.187/2/74-IT(AI) dated 20.7.74, as amended from time to time.

FOR "Haryana"
READ "Haryana and Chandigarh".


(M. SHASTRI)

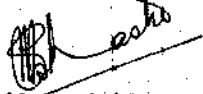
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
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(Near Rajouri Garden), New Delhi.

Copy to:-

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2. Directors of Inspection (IT)/(R&S)/(P&R)/(Inv.), New Delhi.
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8. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs).


(M. SHASTRI)

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